

Hijacking of Civil Aircraft

391. SHRI IBRAHIM KALANIYA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the number of incidents of hijacking of civil aircraft in India as well as India's civil aircraft in foreign countries which took place since April, 1977;

(b) the terms of settlement with the hijackers in each case;

(c) whether Government have appointed any Committee or Commission to go into this issue in all its aspects; and

(d) if so, what are the details of the recommendations made by that body in its interim or final report submitted to Government so far?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b) Since April 1977, there has been only one case of hijacking in India. Japan Airlines DC-8 Service No. 472 scheduled to operate from Paris to Bangkok landed at Bombay on 28th September, 1977. After taking off from Bombay, the aircraft was hijacked and taken to Dacca airport in Bangladesh. The terms of settlement were directly negotiated by Japanese authorities in consultation with Bangladesh authorities. The aircraft finally proceeded to Algiers, and on its west-bound flight overflew India.

No Indian civil aircraft was hijacked within India or in any foreign country since April, 1977.

(c) Yes, Sir. Consequent on the hijacking of Indian Airlines plane to Lahore on 10th September, 1976, a Committee of Secretaries was set up under the Chairmanship of Shri B. D. Pande, the then Cabinet Secretary.

(d) The above Committee submitted a study report, which *inter-*

alia recommended an Advisory Committee for Civil Aviation Security. The objectives of this Committee is to advise Government on matters relating to Civil Aviation Security recommend and review the effectiveness of security measures and procedures, suggest enactment of such legislation as is found necessary and provide for co-ordination at the national level on all matters relating to the security of international as well as domestic airports. It also recommended the appointment of a Civil Aviation Security Coordinator.

A Director, Civil Aviation Security, of the rank of Inspector General of Police has been appointed in January 1978 to look into all aspects covering Civil Aviation Security at International and Domestic Airports.

Decision on the PATA Conference regarding overland Tourist Traffic

592. SHRI KHURSHED ALAM KHAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether any decisions were taken during the recent PATA Conference to encourage overland tourist traffic between the neighbouring countries; and

(b) if so, what are the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) No, Sir.

(b) Does not arise.

Use of State Language for Communications within the State

593. SHRI MURASOLI MARAN[^]
SHRI G. LAKSHMANAN:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that he has written a letter during January, 1978

to the Accountant-General, Madhya Pradesh confirming the latter's interpretation that the use of the State language in communications within the State is applicable only to Hindi in Hindi-speaking States; and

(b) if so, what are the details in this regard?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b). No such letter has been written to the Accountant General, Madhya Pradesh. However, Hindi is being used in the office of the Accountant General, Madhya Pradesh in accordance with the provisions of Rule 3(1) of the Official Languages (Use for Official Purposes of the Union), Rules 1976.

Assessment of the Income of the Political Parties for Income-tax and Wealth Tax

594. SHRI MURASOLI MARAN;
SHRI G. LAKSHMANAN:

Will the Minister of FINANCE be pleased to state:

(a) the names of the political parties, represented in Parliament, which were assessed for income-tax and wealth-tax for the last three years; and

(b) the nature of income in respect of which assessment was made?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLA): (a) and (b) The information is being collected and will be laid on the Table of the House as early as possible.

Transfer of Chemical Assistants in the Central Revenue Control Laboratory, Pusa, New Delhi

595. SHRIMATI VIDYAWATI CHA. TURVEDI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Grade (I) Chemical Assistants in the Cen-

tral Revenue Control, Laboratory, Pusa, New Delhi, are transferred after putting in three years' continuous service there;

(b) whether there are any such Assistants in that Laboratory who have been there for the last four to five years;

(c) if so, what are the reasons for their continued posting there for such long periods; and

(d) by when they are proposed to be transferred from there?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) No, Sir.

(b) There are 8 Chemical Assistants Grade I who have put in four years or more in Central Revenue Control Laboratory, New Delhi.

(c) and (d) There are no specific orders prescribing the tenure of posting of these officers at one station. Transfers of these officers are made on compassionate or administrative grounds or on promotion. One of these 8 officers is under orders of transfer at his own request. Three others are in the zone for consideration for promotion as Assistant Chemical Examiner and their transfer will be linked up with their promotion.

Central Trade Unions and the Bhoothalingam Committee

@596. SHRI KALYAN ROY: Will the Minister of FINANCE be pleased to state:

(a) what are the names of the Central Trade Unions which have decided to boycott and non-cooperate with the Bhoothalingam Committee and what are the reasons for their non-cooperation;

©Previously Unstarred Question 138, transferred from the 24th February, 1978.